

Central Administrative Tribunal
Principal Bench

R.A.No.247/98
M.A.No.2492/98 in
O.A.No.530/98

Hon'ble Justice Shri K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 18th day of December, 1998


1. The General Manager
Northern Railway
Baroda House
New Delhi - 110 001.
 2. The Dy. Chief Personnel Officer
(Headquarters)
Northern Railway
Baroda House
New Delhi - 110 001.
- ... Review Petitioners
- Vs.
- Nirmal Singh Kanwal
s/o Shri Naurata Singh
Office Superintendent-I
Northern Railway Headquarters
Baroda House
New Delhi - 1.
- ... Review Respondent

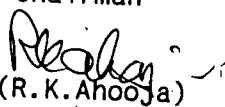
O R D E R (By Circulation)

Hon'ble Justice Shri K.M.Agarwal, Chairman

No ground for review is made out. If a contrary decision of Co-ordinate Bench was not brought to the notice of the Bench at the time of hearing, the remedy now to the review-petitioner is to file Writ Petition before Delhi High Court or S.L.P. before Supreme Court OR if so advised, in any such similar case pending or filed in future, both the decisions of the Tribunal may be brought to the notice of the Bench hearing such application. Then matter may be referred to a larger Bench.

Review dismissed. Inform the review petitioners accordingly.


(K.M.AGARWAL)
Chairman


(R.K.Ahooja)
Member(A)